Supplementary Cause List-1 Sr. No. 10

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-MA No. 1/2020, EMG-CM No. 1/2020

The Chamber of Commerce and Industry and others

.....Appellant (s)

Through: Mr. K. S. Johal, Sr. Advocate with Mr. Karman Singh Johal, Advocate (on Video Call from residence in Jammu)

V/s

Y. V. Sharma and others

....Respondent(s)

Through: - Mr. B. S. Salathia, Sr. Advocate with M/s Bhanu Singh Salathia & Ashish Sharma, Advocates for respondent

No. 1

Mr. Rahul Bharti, Advocate for

respondent No. 2

Mr. Sachin Gupta, Advocate for

respondent Nos. 3 to 6

(on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 28.05.2020

Mr. K. S. Johal, learned senior counsel for the appellants has filed written submissions and the same are taken on record. A copy of the same has also been received by the counsels for the other side.

Mr. Rahul Bharti shall file his written submissions within three days from today with copy in advance to the other side.

Mr. Karman Singh Johal, learned counsel for the appellants submits that he has filed an application for placing on record a communication of M/s Salathia Law Firm along with another communication, but the same is not listed today.

Registry to list the same along with present appeal.

Put up for further arguments on 02.06.2020.

(RAJNESH OSWAL) JUDGE

Jammu 28.05.2020 (Rakesh)

